

Filing No. 8434/2020 (A.B.A.)

Nekbul Sk.
Versus
State of Jharkhand

Name of Advocate

Mr. Rahul Ranjan

- 5 (a) Copy of trial court judgement Certified copy of Impugned order may be given with required a fee.
- (e) Vak properly stamped
Executed and accepted

Vak not in original copy with required stamp fees and welfare stamp

Defects:

9

- (i) C.C of FIR with required A. Fee may be given.
- (ii) Particulars statement of annexure-1 stated at page-1 and sub-para 5 may be verified/corrected
- (iii) T/c of hand-written pages of the annexure-1 and annexure-2 may be given with duly certified to be true.